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C.A.No. 4622 OF 2000

ITEM No.6

Court No. 6

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.2 in Civil Appeal.No.4622/2000

DIRECTOR GENERAL R.P.F. & ORS.

Appellant (s)

VERSUS

CH. SAI BABU

Respondent (s)

(for modification/clarification of order dated 16.8.2000)

Date : 12/03/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE N. SANTOSH HEGDE

For Appellant (s) Mr. Mukul Rohagti,ASG
Ms. Sushma Suri,Adv.
Ms. Halida Khatun,Adv.

For Respondent (s) Ms. N.Annapoorani,Adv.
Mr. Allam Nagabhushanam,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.
.SP2

We find that it is a strong case in favour of the
Union of India.

Liberty to mention for early hearing.

.SP1

(Meena Sarin)
AR Cum PS

(S. Krishnan)
Court Master